

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

New Delhi the 31st January, 1982.

NOTIFICATION
INCOME TAX

General
No. 464 (F.No.203/59/81-ITA-II) In continuation of this department's notification No.2443 (F.No.203/75/78-ITA-II) dated 29-7-1978, it is hereby notified for information that the institution mentioned below has been approved by the Indian Council of Social Science Research the prescribed authority for the purposes of clause (iii) of sub-section (1) of Section 35 of the Income-tax Act, 1961, subject to the following conditions:

- i) That such funds collected by the society under this exemption shall be utilised exclusively for promotion of research in Social Sciences.
- ii) That the Institute shall maintain separate accounts of the funds collected by them under this exemption.
- iii) That the Institute shall send to the Council Annual Report and audited statement of accounts regularly showing the funds collected under this exemption and the manner in which these funds are utilized.

INSTITUTION

Karve Institute of Social Service, Poona.

This notification is effective from 1st April, 1981 to 31st March, 1984.

(P. SAXENA)

DEPUTY SECRETARY TO THE GOVT. OF INDIA

Copy forwarded to:-

1. All Commissioners of Income-tax (2 copies).
2. Director Inspection (I.T.& Audit)/Investigation/Special Investigation/RS&P/Vigilance/Intelligence/Recovery/P&PR, N. Delhi
3. Directorate of C&AS(I.T), 1st floor, Awan-e-Ghalib, Mata Sundri Lane, New Delhi.
4. The Secretary, Indian Council of Social Science Research, I.L.P.A. Hostel, I.P.Estate, New Delhi with reference to his letter No.6-5/75-A(MIS) dated 18-9-1981.
5. The Secretary, Karve Institute of Social Service, Hill Side, Karve Nagar, Pune-411029.
6. Comptroller and Auditor General of India (40 copies).
7. Bulletin section of D.I.(RSP) New Delhi (5 copies).

(P. SAXENA)

DEPUTY SECRETARY TO THE GOVT. OF INDIA.